

COMMITTEE ON ABSENCE OF MEMBERS FROM THE  
SITTINGS OF THE HOUSE

---

TENTH REPORT

(Third Lok Sabha)

1. The Chairman of the Committee on Absence of Members from the sittings of the House, having been authorised by the Committee, present this their Tenth Report.

2. The Committee held a sitting on the 1st October, 1964.

3. The Committee considered applications for leave of absence from seven Members. The recommendations of the Committee with respect to these applications are given in the Appendix.

NEW DELHI;

October 1, 1964.

Asvina 9, 1886 (Saka).

R. K. KHADILKAR,

*Chairman,*

*Committee on Absence of Members  
from the Sittings of the House.*

APPENDIX

(Vide para 3 of the Report)

Sl. No.	Name of the Member who has applied for leave of absence.	Period for which leave applied	Reasons	Period for which leave/condonation of absence recommended by the Committee	Remarks
1	2	3	4	5	6
1	Shri Motilal Kundanmal Firodia	7-9-64 to 3-10-64 =27 days	Visit abroad.	7-9-64 to 3-10-64 =27 days.	
2	Shri R. Kanakasabai	7-9-64 to 3-10-64 =27 days	Do.	7-9-64 to 3-10-64 =27 days.	
3	Shri Muzaffar Husain	13-4-64 to 6-5-64 =24 days 27-5-64 to 5-6-64 =10 days 7-9-64 to 3-10-64 =27 days	Under detention =61 days.	13-4-64 to 6-5-64 =24 days 27-5-64 to 5-6-64 =10 days 7-9-64 to 1-10-64 =25 days	=*59 days.
4	Chodhury Brahm Perkash	18-9-64 to 3-10-64 =16 days	Visit abroad.	18-9-64 to 3-10-64 =16 days	
5	Shri Priya Gupta	7-9-64 to 3-10-64 =27 days	Under detention	7-9-64 to 3-10-64 =27 days.	
6	Shri Maheswar Naik	5-5-64 to 6-5-64 =2 days 27-5-64 to 5-6-64 =10 days 7-9-64 to 3-10-64 =27 days	Illness =39 days.	5-5-64 to 6-5-64 =2 days 27-5-64 to 5-6-64 =10 days 7-9-64 to 3-10-64 =27 days	=39 days.
7	Shri B. P. Maurya	12-12-63 to 21-12-63 =10 days 10-2-64 to 16-4-64 =67 days	Under detention 77 days.	12-12-63 to 21-12-63 =10 days 10-2-64 to 16-4-64 =67 days	** =77 days.

\* Since the Committee do not recommend leave for more than 59 days at a time, Member may be granted leave for 59 days in the first instance.

\*\* Application of Shri B. P. Maurya was considered by the Committee, at its sitting held on 30-4-1964 when it was decided that the application might be kept pending as at that time the Member's election had been declared void by the Election Tribunal. On the 18th May, 1964, the High Court of Judicature at Allahabad stayed the operation of the order of the Election Tribunal. As such Shri Maurya now continues to be a Member without any break till further orders from the High Court. Since the absence involved is now more than 59 days, it may be condoned.